

We are aware that there will be no representation from South Africa in Commonwealth Games but we cannot forget the overall effects of permitting apartheid in any field of sports. MCC is an important sports organisation. They themselves had in the past cancelled their South African tour because South Africa insisted that MCC should field only an all-white team. It is a matter for regret that they should have decided to invite South Africa to play a series of matches in U.K. and thus reversed their earlier decision and gone against the strong public opinion in their own country. It is all the more regrettable that they are inviting apartheid-practising South Africa to send a cricket team to play in the U.K. during the very year when South Africa has been excluded from the Commonwealth Games that will be played in the same country.

Government have decided that they should advise the Indian Olympic Association to inform the Commonwealth Games authorities that if the South African Cricket team's tour to U.K. is not abandoned, India will not participate in the Commonwealth Games. The I.O.A. is being advised accordingly.

RE-CALLING ATTENTION

(*Query*)

DR. RAM SUBHAG SINGH (Buxar) : Sir, yesterday we submitted a calling-attention notice in regard to the interim order passed by the Madras High Court. In that order the Madras High Court has ordered the Election Commission.....

(*Interruption*)

MR. SPEAKER : I received your calling-attention.

DR. RAM SUBHAG SINGH : I am coming to another point.

In that order the Madras High Court has ordered the Election Commission not to issue instructions to the returning officer or the election officer of Tamil Nadu not to allot the bulls symbol to the Congress candidate of Tamil Nadu Congress Committee.

The Election Commissioner had intimated us the time-table for the bye-election to the Cheran Mahadevi Assembly

Constituency in which the notification was to be issued yesterday, the nominations were to be filed up to 11th, the scrutiny was to be held on the 12th, the date of withdrawals was 14th and the date of election, if necessary, was 5th June. But today, they have sent another letter saying that the entire time-table intimated to us is being cancelled. This is something which is unusual.

SHRI KANWAR LAL GUPTA (Delhi Sadar) : This is a serious contempt of the court. The Chief Election Commissioner should be asked to explain.

MR. SPEAKER : I will ask the Minister to make a statement.

DR. RAM SUBHAG SINGH : Let him make the statement in the afternoon.

SHRI KANWARLAL GUPTA : The Law Minister should make a statement on this. It is a serious contempt of the court....

(*Interruptions*)

SHRI P. VENKATASUBBAIAH (Nandyal) : May I make a submission?

MR. SPEAKER : No please. Even though I had not conveyed anything about my permission, your leader got up. Being the Leader of the opposition, I agreed with him. I will be sending it to the Minister to make a statement.

DR. RAM SUBHAG SINGH : The time may be fixed so that we might be present here.

MR. SPEAKER : I cannot say now without contacting him.

SHRI BAL RAJ MADHOK (South Delhi) : This is a clear case of misuse of power. (*Interruptions*)

MR. SPEAKER : I am really at a loss to understand the way the things are going on in this Parliament. I may be wrong. But I see something in future which is very disappointing. (*Interruption*) I can tell you it is clearly written on the wall. (*Interruptions*) May I request you to please observe some silence?

FINANCE BILL, 1970—*contd.*

MR. SPEAKER : Now, we have a balance of 5 hours and 30 minutes for the General Discussion. So, the Prime Minister will reply at 5.30 P.M.